

5.5.97

No. 110 of 16.7.97
N.M. affn.
M.H.

PT. 16/9/97
16.7.97

No. 110 of 24.9.97
N.M. affn.
M.H.

24.9.97

No sitting of D.B. in the forenoon
Can adj. to 06-11.97.
B.C.

PA filed by mi.
A. Swarnastawati
No C.A. filed till
today
11/12/97

6.11.97. No sitting of D.B. as it adj.
to 10.12.97

10.12.97

Hon. Mr. Justice B.C. Saxena, J.C.
Hon. Mr. V.K. Seth, A.M.

For respondents Sir Brij Govastava
When the case was called out
no one responded for the applicant.
We have perused the O.A. The same
has been filed to challenge an
order passed by the prescribed
authority under payment of wages
Act by way of an alternate remedy
by an appeal before the District
Judge, Lucknow. In view of the law
laid down by the Hon. Supreme Court
in the case of G. H. Gupta & Co. v. Controller
Printing & Stationery the O.A. is not
cognizable by this Tribunal. The
same is disposed of accordingly.
Nothing in this order has been contained
in this order which will preclude the
the applicant from seeking remedy from
appropriate legal forum. Interim order,
if any, stands vacated.

Copy prepared on
12.12.97
12/12/97

Dee

R.H.